



KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/145/2022/ARE-19 Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Dated 02.03.2023.

RECOMMENDATION

Sub:- Departmental inquiry against Sri.Tej
Kumar, First Division Assistant, Mysuru
Urban Development Authority, Mysuru -
reg.

Ref:- 1) Government Order No.ನಅಇ 28 ಎಸಿಎಂ
2022, ಬೆಂಗಳೂರು, dtd:23-6-2022.

2) Nomination order No.UPLOK-1/DE/
145/2022, dated 29.06.2022 of the
Upalokayukta, State of Karnataka.

3) Inquiry report dated 22.02.2023 of
Additional Registrar of Enquiries-19,
Karnataka Lokayukta, Bengaluru.

The Government by its order dated 23-06-2022
initiated the disciplinary proceedings against Sri.Tej
Kumar, First Division Assistant, Mysuru Urban
Development Authority, Mysuru [hereinafter referred to
as Delinquent Government Officer/official, for short as

‘DGO’] and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/145/2022, dated 29.06.2022, nominated Additional Registrar of Enquiries-19, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri.Tej Kumar, First Division Assistant, Mysuru Urban Development Authority, Mysuru, was tried for the charge that he has demanded and accepted the bribe amount of Rs.4,500/- from the complainant for doing official work and thereby committed misconduct.

4. The Inquiry Officer (Additional Registrar of Enquiries-19) has held that, the further proceedings against the DGO Sri.Tej Kumar, First Division Assistant, Mysuru Urban Development Authority, Mysuru, is discontinued and inquiry is closed.

5. Further, the Inquiry Officer (Additional Registrar of Enquiries-19) has reported that, the DGO has submitted that the Department of Urban Development also initiated departmental inquiry against him prior to the entrustment of this enquiry to the Hon'ble Upalokayukta. The said enquiry has already been concluded and report has been submitted on 7-7-2022 by the Director of Planning, District Urban Development Cell, Shivamogga. The Inquiry Officer appointed by the disciplinary authority has submitted his enquiry report holding the DGO guilty of the charges leveled and the said report has been forwarded to the Government for further action. Therefore, there is no need to proceed with the present enquiry against the DGO by this institution. Therefore, the proceeding required to be closed.

6. On re-consideration of report of inquiry and on perusal of the entire records, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and to

close further proceedings against DGO Sri.Tej Kumar,
First Division Assistant, Mysuru Urban Development
Authority, Mysuru.

7. Action taken in the matter shall be intimated to this
Authority.

Connected records are enclosed herewith.

L. 2/3/23
(JUSTICE K.N.PHANEENDRA)
Upalokayukta,
State of Karnataka.

KARNATAKA LOKAYUKTA

NO:Uplok-1/DE/145/2022/ARE-19

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Date:22.02.2023.**:: R E P O R T ::**

Sub: Departmental Enquiry against Shri. Tej Kumar, FDA, Mysuru Urban Development Authority - reg.

Ref: 1. Government Order No. ನಅಇ 28 ಎಸಿಎಂ 2022, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 23/06/2022.

2. Nomination Order No:Uplok-1/DE/145/2022/ARE-19, Bengaluru, dt:29.06.2022 of Hon'ble Uplokayukta.

The Departmental Enquiry is initiated against Delinquent Government Official Shri. Tej Kumar, FDA, Mysuru Urban Development Authority (hereinafter referred as D.G.O for short).


2. In view of Government Order cited at reference No.1, the Hon'ble Upalokayukta vide Order cited at reference No.2, has nominated Additional Registrar of Enquiries-19 to frame Articles of Charge and to conduct enquiry against aforesaid D.G.O.



3. Report u/s 12(3) of Karnataka Lokayukta Act was forwarded by Hon'ble Upalokayukta on 04.05.2022 and based on the report the Competent Authority i.e. Urban Development Department, Government of Karnataka entrusted the enquiry to Hon'ble Upalokayukta on 23.06.2022.
4. The Articles of charge as framed by ARE-19 was served on the DGO. Responding to the service of notice of enquiry and service of Articles of Charge the DGO appeared with his counsel.
5. DGO has submitted that the Department of Urban Development Department also initiated D.E against him prior to the entrustment of this enquiry to the Hon'ble Upalokayukta. The said enquiry has already been concluded and report has been submitted on 07-07-2022 by the Director of planning, District Urban Development Cell, Shivamogga. The inquiry officer appointed by the disciplinary authority has submitted his enquiry report holding the DGO guilty of the charges leveled and the said report has been forwarded to the government for further action.

6. Keeping in view the Departmental Enquiry report already submitted to the Disciplinary Authority, the Hon'ble Upalokayukta has been pleased to order the closure of this Enquiry.

7. Hence, this closure report is submitted.


(PRAKASH L. NADIGER)
Additional Registrar Enquiries-19,
Karnataka Lokayukta,
Bengaluru.

ANNEXURE

1. LIST OF WITNESSES EXAMINED ON BEHALF OF D.A:

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| | NIL |
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2. LIST OF WITNESSES EXAMINED ON BEHALF OF DGO:

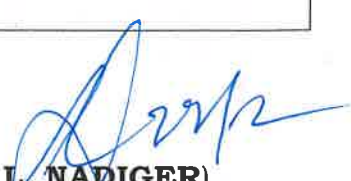
| | |
|--|-----|
| | NIL |
|--|-----|

3. LIST OF DOCUMENTS MARKED ON BEHALF OF D.A:

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|--|-----|
| | NIL |
|--|-----|

4. LIST OF DOCUMENTS MARKED ON BEHALF OF DGO:

| | |
|--|-----|
| | NIL |
|--|-----|


(PRAKASH L. NADIGER)
Additional Registrar Enquiries-19,
Karnataka Lokayukta,
Bengaluru.

